

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL  
AHMEDABAD BENCH

M.A.No. 108/92

in

O.A. No. 61/1991  
~~Exhibit~~



DATE OF DECISION 12.8.1992

Bhaja Kalu & Ors. Petitioners

Mr. P.H. Pathak. Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. N.S. Shevde. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Bhoja Kalu  
2. Jawansing Abhalji  
3. Jiwan Khima  
4. Gagubha Dadubha  
5. Jiwa Samat  
6. Shivabha Bepubha  
7. Vanrajsing Chandubha  
8. Raja Asha  
9. Takhubha Bapubha  
C/o. Association of Rly. & Post  
Employees, Allap Flats,  
Opp, Anjalee Theator,  
Vasna Road, Ahmedabad-7.

..... Applicants.

(Advocate: Mr. F.H. Pathak)

Versus.

1. Union of India  
Notice to be served through  
The Divisional Rly. Manager (WR)  
Pratapnagar, Baroda.  
2. Chief Telecommunication Inspector (C)  
Near Railway Station,  
Ahmedabad.

.... Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

M.A. No. 108/92

in

O.A. No. 61/91

Date: 12.8.1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

Mr. N.S. Shevde, learned counsel for the original respondents submit that M.A. 108/92 was filed to vacate interim relief. He does not press it, in view of other developments. Hence M.A. is disposed of as not pressed.

2. The learned counsel for the respondents also submit that the applicants were transferred in pursuance of office order No. SG 4/Tale/C dated 9th February, 1991 of the District Signal Telecommunication Engineer (C) Ahmedabad. He submits that on the basis of this order

(9)

the applicants were transferred on 13.2.91.

Respondents have now cancelled the original order dated 9.2.91, which authorised this transfer.

Therefore, the transfers of the applicants have also been cancelled.

3. In view of this submission we find nothing remaining for adjudication. Hence this O.A. is closed as having become infructuous.

*Rene*  
(R.C.Bhatt)  
Member (J)

*Kn*  
12/82  
(N.V.Krishnan)  
Vice Chairman

vtc.